

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI MAHAVIR PRASAD, JUDICIAL MEMBER
ITA No.8637/Del/2019
Assessment Year : 2013-14**

Sh. Arun Anand, C/o M/S RRA TAXINDIA D-28, South Extension, Part-I, New Delhi PAN-AAKPA6116F	Vs .	Income Tax Officer, Ward-29(3), New Delhi
(Appellant)		(Respondent)

Appellant by : Shri. Deepesh Garg, Advocate
Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **27.01.2021**
Date of pronouncement : **27.01.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A), New Delhi dated 18.10.2019.

2. The learned counsel for the assessee, vide its letter dated 22.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to

the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 27.01.2021.

Sd/-
(MAHAVIR PRASAD)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar